

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE(S),
NORTH-WEST & NORTH, ROHINI COURTS, DELHI

AUCTION NOTICE

The condemned articles lying at general basement parking of Rohini Courts Complex will be auctioned on 16.10.2023 at 02:00 PM in the general basement parking on "AS IS WHERE IS BASIS". The articles to be auctioned and reserve price of the same are as under :-

S.No.	Description of Items	Quantity	Reserve Price auction (per piece)	Total (Rs.)
1	Sofa	28	Rs.450/-	Rs.12,600/-
2	Visitor Chairs (Iron)	560	Rs.100/-	Rs.56,000/-
3	Visitor Chairs (Wooden)	80	Rs.50/-	Rs.4,000/-
4	Revolving Chairs	78	Rs.300/-	Rs.23,400/-
5	Bench (Iron/Steel)	39	Rs.350/-	Rs.13,650/-
6	Table (Wooden)	32	Rs.150/-	Rs.4,800/-
7	Iron Rack	17	Rs.400/-	Rs.6,800/-
8	Iron Table	18	Rs.350/-	Rs.6,300/-
9	Hot Case	18	Rs.50/-	Rs.900/-
TOTAL RESERVED PRICE				Rs.1,28,450/-

In addition to aforesaid articles, wheel chairs (7), dais chair (wooden) (15) and iron almirahs (12) will also be auctioned on the basis of their weight (to be weighed on the date of auction itself) and the reserve price of wheel chairs will be Rs.37/- per kg X its weight. The reserve price of iron almirahs will also be Rs.37/- per kg X its weight. The reserve price of dais chair (wooden) will be Rs.5/- per kg. X its weight.

In addition to aforesaid articles, some iron scrap, plastic scrap and wooden scrap will also be auctioned. The reserve price of iron scrap is fixed at Rs.37/- per kg., reserve price of plastic scrap is fixed at Rs.20/- per kg and reserve price of wooden scrap is fixed @ Rs.5/- per kg.

The taxes as applicable shall be extra/in addition to aforesaid reserve price. The participant will have to deposit Rs.10,000/- (refundable) alongwith one copy of photo identity card with Incharge, Care Taking Branch, Porta Cabin No. "H" 5th Floor, Rohini Courts Complex, Delhi before 01:00 p.m. on the day of auction i.e. 16.10.2023. **25% of total auction price will be collected from successful bidder in cash on the fall of hammer** and the condemned articles will have to be removed according to Terms and Conditions from the court premises.

The intending bidder can inspect the articles on any working day between 02:00 p.m. to 04:00 p.m. Other information can be collected from the Care Taking Branch, Rohini Courts, Delhi, terms and condition apply. The participants may also visit the official website i.e. www.delhidistrictcourts.nic.in for other relevant information. The auction shall be subject to other **Terms & Conditions as described below** and shall be announced on the spot.



(DEEPAK DABAS)

Chairman, Condemnation Board,
O/o The Principal District & Sessions Judge(s)
(North West & North District), Rohini Courts, Delhi

TERMS AND CONDITIONS

1. That condemned furniture articles shall be auctioned on **16-10-2023 at 02:00 p.m. on "AS IS WHERE IS BASIS"** at General Basement Parking, Rohini Courts Complex.
2. That reserved price of all condemned articles is fixed **Rs.1,28,450/- (Rupees one lac twenty eight thousand four hundred fifty only)** plus taxes as applicable.
3. That bidder shall be required to deposit a sum of Rs.10,000/- (Rupees ten thousand only) (refundable) in cash alongwith a copy of Photo Identity Card with the Branch Incharge, Care Taking Branch before 01:00 p.m. on the day of Bid i.e. **16-10-2023**.
4. The successful bidder shall deposit 25% of the bid value on the acceptance of bid in cash as per rule 220(iv) of GFR-2017.
5. That the total auction price will be deposited by the qualified bidder within three working days (excluding bank holiday) in the shape of demand draft drawn in favour of the Principal District & Sessions Judge (North-West), Rohini Court, Delhi. In case of default, the deposit of 25% amount shall stand forfeited.
6. The condemned articles will be removed within three days after deposit of payments positively from the court premises.
7. That bidder shall arrange his own labour and transport for removal of condemned articles from Rohini Court premises and expenses of such transportation shall be borne by him.
8. That decision of the Condemnation Board shall be binding upon bidder and it can cancel the auction without assigned any reason.
9. That condemnation board reserves right to add or delete any of terms and conditions at the time of auction proceedings and shall be binding upon all bidders/participants.

Delabas
(DEEPAK DABAS)

Chairman, Condemnation Board,
O/o The Principal District & Sessions Judge(s)
(North West & North District), Rohini Courts, Delhi

No. 93 775-38/0 RC/CTB/2023

Dated 07/10/23

Copy for information & necessary action to :-

1. PS to the Ld. Principal District & Sessions Judge(s) (North-West and North), Rohini Courts, Delhi.
2. The Incharge(s), Computer Branch of all the District Court Complexes in Delhi / New Delhi with the request to upload the Auction Notice alongwith Terms & Conditions on their respective website of District Court. *Sent*
3. Branch Incharge(s), Care Taking Branch, Central, West, South, South-East, New Delhi, Shahdara, North-East, East, South-West, RACC, Delhi with the request to paste the auction notice on the notice boards of their respective court complex.
4. Incharge, Nazarat Branch, Rohini Court Complex with the request to direct the concerned Process Server to paste copies of the Auction Notice on the conspicuous places in the area of Mayapuri Scrap Market.
5. Incharge, Care Taking Branch, Rohini Courts, to take necessary arrangement for auction process.

Delabas
Chairman, Condemnation Board,
O/o The Principal District & Sessions Judge(s)
(North West & North District), Rohini Courts, Delhi